

ASSAM ACT V OF 1949

THE ASSAM PRIMARY EDUCATION (AMENDMENT) ACT, 1949

(Passed by the Assembly)

(Received the assent of the Governor on the 29th April, 1949)

[Published in the *Assam Gazette* of the 4th May 1949.]

An

Act to amend the Assam Primary Education Act, 1947.

Preamble.

WHEREAS it is expedient to amend the Assam Primary Education Act, 1947, hereinafter called the principal Act, in the manner hereinafter appearing ;

Assam Act
XIII of
1947.

It is hereby enacted as follows :—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Primary Education (Amendment) Act, 1949.

(2) It shall come into force at once.

(3) It extends to the whole of the Province of Assam.

Amendment
of section 2
of Assam
Act XIII of
1947.

2. After clause (13) of section 2 of the principal Act the following shall be inserted, namely :—

“(14) ‘Local Authority’ means the Local Board as established under section 3 of the Assam Local Self-Government Act, 1915, the Municipal Board as defined in the Assam Municipal Act, 1923, and the Town Committee as established under section 329 of the above Municipal Act”.

Assam Act
I of 1915.

Assam Act
I of 1923.

Amendment
of section 18
of Assam
Act XIII of
1947.

3. After section 18 of the principal Act, the following paragraph shall be inserted, namely :—

“In a subdivision where no School Board can be constituted under section 17, all powers and functions of a School Board shall vest in such a committee of persons not exceeding five in number, as the Provincial Government by notification in the official Gazette, appoint, and the powers and functions of a School Board shall be exercised and carried out by the committee so appointed in such manner as the Provincial Government may direct.

A committee so appointed shall, for the purposes of this Act, be regarded and named as a School Board,” and the two paragraphs shall be lettered as clauses (a) and (b).

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Amendment
of section 24
of Assam
Act XIII of
1947.

4. In section 24 of the principal Act,—

- (i) in clause (3) the words “transfer”, “leave”, “reward” and “punishment” shall be deleted.
(ii) clause (7) shall be deleted and the existing clauses (8), (9), (10) and (11) shall be re-numbered as (7), (8), (9) and (10).

Amendment
of section 31
of Assam
Act XIII of
1947.

5. In sub section (2) of section 31 of the principal Act, for paragraph (vi) the following shall be substituted, namely,—

“(vi) Such part of the Funds including Local Funds and Municipal Funds of the Local Authorities as is equivalent to the average amount annually spent by these Authorities for Primary Education in excess of the Government Grants drawn by them, for the three years immediately preceding the year in which the School Board is first constituted”.

Amendment
of section 48
of Assam
Act XIII of
1947.

6. In sub-section (1) of section 48, substitute a comma for the full stop at the end, and add “and declare any area not being a Subdivision, as a Subdivision for the purposes of this Act.”

Amendment
of section 49
of Assam
Act XIII of
1947.

7. (a) In sub-section (1) of section 49 of the principal Act, the words “and shall be subject to such modifications as may be agreed to by both Chambers thereof” shall be deleted.

(b) In sub-section (2) (m) of section 49 of the principal Act, between the words “Secretary” and “of”, insert the words “and of the Chairman” and after the word “Board”, add the words “in regard to transfer, leave, reward and punishment of primary school teachers and attendant officers and also regarding payment of salaries of such officers.”